

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
**COURT-III**

(IB)-246 (ND)/2017

In the matter of :

M/s. Spark Engineering (P) Limited

....PETITIONER

Vs.

M/s. Unitech. Limited

... RESPONDENT

SECTION :

Under Section 9 of (IBC)

Order delivered on 04.10.2017

Coram :

R. VARADHARAJAN,  
Hon'ble Member (Judicial)

For the Petitioner

: Mr. Rahul Chaudhary, Advocate

For the Respondent

: Ms. Rishika Katyal, Advocate

ORDER

The Proxy Counsel on behalf of the petitioner is present and states that due to personal inconvenience, the Learned Counsel dealing with the matter is not present.

Ld. Counsel for the respondent is also present and represents that the order dated 14.9.2017 has not been complied with and in the absence of copy of petition along with annexures which have not been given reply is unable to be filed. However, it is represented that copy of the petition has already been served and annexures will be served today itself.

In view of above, the respondent will file reply within a period of 7 days with a copy in advance to be served on the other side. The petitioner will file rejoinder, if any, within a period of 3 days thereafter.

Post the matter on 23.10.2017.



(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
04.10.2017